

बलवीर सिंह
BALWINDER SINGH
Metropolitan Magistrate
Kandhari Court, Delhi

FIR NO- 11844/2020
PS GANDHI NAGAR
U/S- 379 IPC

30.06.2020

Present: Ld. APP for the State.

Applicant/owner Manish in person.

An application for release of vehicle bearing registration no. DL5SAZ-8979 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL5SAZ-8979** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



Sd.
(Balwinder Singh)
MM (East)/KKD/Delhi/30.06.2020

Metropolitan Magistrate
K&D Courts, Delhi